

(b) On inquiry, the allegations of coercion for forceful collection of money by IOC employees could not be established.

(c) Does not arise.

(d) Yes, Sir.

(e) No, Sir.

(f) Does not arise.

#### **Policy on Export and Import of Naphtha**

2185. SHRI SATYA PRAKASH MALVIYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the New Delhi Edition of 'Indian Express' of 15th July, 1994, if so, what is the existing policy for import of Naphtha and the circumstances under which this policy had to be adopted;

(b) whether the Policy so adopted has helped the consuming industries of this material to have it at economically viable prices;

(c) whether it is a fact that the IOC, the canalizing agency for export of petroleum products including Naphtha are exporting this material at a price lower than the international prices while the import by Indian companies are made at international price, resulting in net loss of foreign exchange to the country;

(d) whether Government have any plans to stop exports at lower prices and divert the surplus for domestic use at economically viable prices;

(e) if so, the time frame for adoption of this policy; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH SHARMA): (a) Under the existing EXIM Policy, the import of Naphtha has been decanalised subject to the sale of return

stream to oil refineries only by the importer on commercial terms.

(b) The consuming industries are now free to work out the economics and purchase Naphtha either indigenously or import the same.

(c) to (f) Naphtha is exported after meeting the domestic demand of the product at market related price. Data on price of private imports of Naphtha is not available.

#### **Import of Diesel**

2186. SHRI BHUPINDER SINGH MANN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what quantum of diesel is imported in India and at what rate;

(b) what is the landed cost of diesel after import and what is the rate thereof in India; and

(c) what is the rate of diesel in other countries in the world?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH SHARMA): (a) The quantity and average rate at which diesel has been imported during 1992-93 and 1993-94 are as under:—

	(Quantity) MMT	(Average Rate) Rs./Tonne
1992-93	7.16	5155
1993-94.	7.56	5522

The above rates are exclusive of duty. From 1-3-94 Customs duty @30 per cent plus 10 per cent CVD has been levied.

(b) The average landed cost of diesel during the first quarter of the current year has been Rs. 7264.92/MT against the domestic price (ex storage) inclusive of duty of Rs. 7609.70/MT.

(c) The price of Automotive diesel in the other countries of the world varies from Rs. 14024/MT in Canada to Rs. 28471/MT in Japan.

#### Steps to check unauthorised gas cylinders

2187. CHAUDHARY HARMOHAN SINGH:

SHRI KANAKSINH MOHAN-SINH MANGROLA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of unauthorised gas cylinders are in circulation in the country;

(b) if so, the number of unauthorised gas cylinders detected in bottling plants during the last two years; and

(c) the steps taken by Government to check it?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPTAIN SATISH SHARMA): (a) Some spurious LPG cylinders have been detected in certain parts of the country.

(b) The number of such cylinders detected in bottling plants during 1992-93 and 1993-94 is 5495 and 3778 respectively.

(c) Spurious cylinders are injected into the system by unscrupulous elements, after procuring the same from cylinder manufacturers. When approved and licensed cylinder manufacturers are found to manufacture and supply spurious cylinders, further procurement of cylinders from them by the oil industry is suspended and statutory approvals are withdrawn. Police action against such manufacturers and those found involved in circulation of spurious cylinders is also taken. Suspected premises are raided, offenders are arrested and spurious cylinders seized.

#### Top Management Posts in IOC

2188. SHRI YERRA NARAYANA-SWAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether it is a fact that IOC is heading for a vacuum in the top management posts;

(b) whether it is also a fact that some Directors are going to retire by 31st July, 1994; and

(c) what steps are proposed to be taken to ensure that top management positions are not left vacant for long periods?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH SHARMA): (a) No, Sir.

(b) Director (Marketing) superannuated on 31-7-1994.

(c) Necessary action is in progress to fill up the resultant vacancies as per prescribed procedure.

गुजरात में अन्य राज्यों को गैस की आपूर्ति

2189. श्रीमती उमिला बिगलसाई पटेल : क्या वेदोसिधम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात के पीपाबाव गैस आधारित विद्युत संयंत्र को गैस आबंटित करने के संबंध में सरकार द्वारा क्या निर्णय लिया गया है ;

(ख) गुजरात में उत्पादित गैस से गुजरात को ही वंचित रखकर उसे दूसरे राज्यों को देने के पीछे क्या तर्काधार है, और

(ग) इस पर सरकार की क्या प्रतिक्रिया है ?